

SHRI Y. B. CHAVAN : As I said, Sir, we are aware of certain dangerous trends which are trying to assert themselves both in Nagaland and Assam. We are also, as I said, taking action to prevent them from doing so. This particular thing that was discovered and recovered was as a result of certain steps the Government of Assam had taken in that particular part. As far as what happened in Gauhati is concerned, I have replied that question at that time, because particularly about those happenings in Gauhati I had no evidence to make certain statements. When I make statements I must make them on the basis of evidence available to me. Naturally, the House would then like me to prove certain things. Therefore, I have always to make, if possible under-statements.

SHRI N. R. LASKAR (Karim Ganj): Sir, the entire country is concerned about the activities of the Marxist Communist Party. What they have done in Naxalbari they want to repeat in Assam Nagaland, Manipur etc. When these things were done in Naxalbari information was given in this House that they were spread out in Assam also. I do not think the Government has taken enough precautions to curb the activities of the Naxalbari-type of Communists in Assam.

Coming to the question, if this is so, I would like to know why Government have failed up till today to arrest the main people who are concerned with these activities. We know the names of these people. Sir, if you allow me, I can give the names.. (interruptions)

SHRI Y. B. CHAVAN : Some people suddenly start absconding also, sometimes out of fear and sometimes out of guilty conscience. But I do not want to mention the names of people who are absconding at the present moment. We are taking the necessary steps.

SHRI SRINIBAS MISRA (Cutback): It is reported that some of the persons arrested are making confessions. It is further reported that some documents have been found out. Will the Minister please state whether their confessions and the documents seized corroborate the report appearing in the press?

SHRI Y. B. CHAVAN : I have made a statement like that. For the information of the hon. Member I can also read it again :

"A note-book containing instructions about the methods of preparation and use of bombs and explosive was also recovered from the possession of another person."

12.31 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORT ON THE WORKING AND ADMINISTRATION OF COMPANIES ACT.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the table:

- (1) A copy of the Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1967, under section 638 of the said Act. [Placed in Library, See No. LT-493/68].
- (2) A copy each of the following Annual Reports for the year 1965-66, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors and Earth Moving Equipments.
 - (ii) Development Council for Food Processing Industries.
 - (iii) Development Council for Heavy Electrical Industries.
 - (iv) Development Council for Machine Tools Industry.
 - (v) Development Council for Oils, Detergents and Paints.
 - (vi) Development Council for Paper, Pulp and Allied Industries.
 - (vii) Development Council for Textile Machinery Industry.
 - (viii) Development Council for Art-silk Industry.
 - (ix) Development Council for Woolen Industry.

[Shri F. A. Ahmed]

- (x) Development Council for Drugs and Pharmaceuticals.
- (xi) Development Council for Organic Chemical Industries.
- (xii) Development Council for Sugar Industry.

[Placed in Library See. No. LT. 389/68].

ANNUAL REPORT OF HINDUSTAN STEEL FOR 1966-67 AND GOVERNMENT REVIEW THEREON.

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY): I beg to lay on the Table :

- (1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1966-67 under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See. No. LT-494/68].

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table.

- (1) A copy of Notification No. G. S. R. 1884 published in Gazette of India dated the 16th December, 1967, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library See No. LT-495/68]

ESTIMATES COMMITTEE

FORTY-SEVENTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to present the Forty-seventh Report of the Estimates Committee on the Ministry of Home Affairs—Union Public Service Commission.

12.33 hrs.

STATEMENT Re. RECENT BLAZE IN THE RIVER GANGA NEAR MONGHYR

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH): I had earlier given the House information that was then available about the fire that took place in the river Ganga on 3rd March, 1968 and the contamination of the water supply at Monghyr (Bihar). Apart from the administrators and experts who have thereafter inspected the affected area, I have personally visited Patna, Moghyr and Barauni to get acquainted with the events that took place. Since it is necessary to determine beyond any doubt what actually happened, to allocate responsibility, where necessary and to devise steps to guard against such events in the future, Government have decided to order a full investigation into all these matters. This investigation will be conducted by a three member Commission appointed under the Commission of Inquiries Act. It will be headed by a retired Judge of a High Court and will have two experts in public health engineering as members; one of these two experts will be a person nominated by the State Government of Bihar. The terms of reference of the Commission will be generally as follows:

- (a) to determine the correct facts of the contamination with oil of the river Ganga near and downstream of the Barauni Refinery during last week of February or earlier and first week of March, 1968;
- (b) to determine to what extent the Barauni Refinery has been responsible for the happenings;
- (c) to recommend the steps that must be taken to prevent the recurrence of such happenings in the future;
- (d) to advise on whether there has been any negligence or carelessness on the part of the refinery management staff in the discharge of their prescribed duties;
- (e) arising out of (d), to recommend the further action, if any, that must be taken;